

**GOVERNMENT OF INDIA
HEALTH AND FAMILY WELFARE
LOK SABHA**

UNSTARRED QUESTION NO:279

ANSWERED ON:27.02.2008

DEPICTION OF INGREDIENTS OF TOBACCO PRODUCTS

Adsul Shri Anandrao Vithoba;Verma Shri Ravi Prakash

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether the Delhi High Court has issued any directions to the Union Government to inform the court about the time frame to make mandatory for the manufactures of tobacco products to list the ingredients of the products on the pouches labels as reported in 'The Hindu' dated January 22, 2008;

(b) if so, the details thereof;

(c) whether the Union Government has given instructions to the such manufacturers in this regard;

(d) if so, the details thereof; and

(e) if not, the reasons therefor?

Answer

MINISTER OF STATE FOR HEALTH & FAMILY WELFARE(SMT. PANABAKA LAKSHMI)

(a) to (e) The Delhi High Court has sought the status of implementation of the provisions of section 7 (5) the Tobacco Control Act from the Union Government; the reasons for not enforcing the provision and the time frame for enforcing the same.

As per section 7(5) of the Act, nicotine and tar contents of Tobacco have to be indicated on the tobacco products. Under the proposed National Tobacco Control Program (NTCP), it is envisaged to create capacities of the laboratories for testing the contents of tobacco products. The Rules and affective date for implementation of the aforesaid provisions will be decided only after the Laboratory facilities are in place and conform to the standards set up by the Government.